

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1803

FIR No. 31/20

PS: Ranjit Nagar

U/s: 324/354/34 IPC

State Vs. Laxmi Narayan @ Anr.

25.08.2020

Fresh application for bail received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused Laxmi Narayan @ Anr.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

None has appeared on behalf of the applicant/accused despite repeated calls.

The present case involved offence under section 354 IPC. Hence, I deem it essential to serve notice upon the victim before deciding the present application.

Let notice be issued to the victim through IO/SHO concerned to join the proceedings through video conference on the next date of hearing.

Cont/...

Bail Application No. 1803

FIR No. 31/20

PS: Ranjit Nagar

U/s: 324/354/34 IPC

State Vs. Laxmi Narayan @ Anr.

25.08.2020

Be listed for consideration on the present bail application on **31.08.2020** before concerned Duty ASJ to be taken up through video conference.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1801

FIR No. 394/19

PS: Punjabi Bagh

U/s: 498-A/406/34 IPC

State Vs. Jaspreet Singh

25.08.2020

Fresh application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application seeking restoration of earlier bail application moved on behalf of applicant/accused Jaspreet Singh.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Gurvinder Singh, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

In the present application, applicant has sought restoration of the earlier bail application which was dismissed for non-prosecution vide order dated 04.08.2020.

Let the present application be listed along with the judicial file of the bail application which was dismissed for non-prosecution on 29.08.2020 before concerned Duty ASJ to be taken up through video conference. Date is given as per the convenience of the counsel for the applicant.

Proceedings of the said bail application be summoned for the next date of hearing.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020

THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1805

FIR No. 322/20

PS: Tilak Nagar

U/s: 394/397/34 IPC

State Vs. Karan

25.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Karan.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

Reply of IO already filed.

None has appeared on behalf of the applicant despite repeated calls. Hence, matter is adjourned.

As none is present on behalf of the applicant, be listed for consideration on the present bail application on 28.08.2020 before concerned Duty ASJ to be taken up through video conference.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1802

FIR No. 753/20

PS: Nangloi

U/s: 308 IPC

State Vs. Rajan @ Shyam @ Shama

25.08.2020

Fresh application for bail received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Rajan @ Shyam @ Shama.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Ajay Uppal, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Reply filed by the IO. Counsel for the applicant/accused has acknowledged that he has received the copy of the same.

Counsel for the applicant/accused has apprised the court that earlier bail application was dismissed. At that time, complainant was hospitalized. It is stated that as per the information, now the complainant has been discharged and the matter has been compromised.

Cont/....

Bail Application No. 1802

FIR No. 753/20

PS: Nangloi

U/s: 308 IPC

State Vs. Rajan @ Shyam @ Shama

25.08.2020

IO has also written in his reply that MLC is received. IO shall remain present along with the MLC on the next date of hearing.

Complainant be also summoned through concerned IO/SHO to join the proceedings on the next date of hearing.

Counsel for the applicant/accused has also pointed out that as per his information, complainant has stated that he shall visit the another doctor for second opinion. If the complainant has visited any other doctor, then he shall file medical prescription regarding the injuries involved in the present matter.

Copy of this order be also annexed with notice to the complainant.

Be listed for consideration on the present bail application on **27.08.2020** before concerned Duty ASJ to be taken up through video conference.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1810

FIR No. 340/20

PS: Nangloi

U/s: 394/397/411/34 IPC

State Vs. Surjeet

25.08.2020

Fresh application for bail received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Surjeet.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Deepak Malik, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

IO has filed the reply. Copy supplied to counsel for the applicant/accused.

Considering the allegations, I deem it fit to hear the complainant also before deciding the present application.

Cont/....

Bail Application No. 1810

FIR No. 340/20

PS: Nangloi

U/s: 394/397/411/34 IPC

State Vs. Surjeet

25.08.2020

Hence, complainant be summoned through concerned IO/SHO for the next date of hearing.

The bail application of other co-accused is already listed for 28.08.2020.

Hence, present application be also listed for consideration on 28.08.2020 before concerned Duty ASJ.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West
Special Court Under the POCSO Act,
THC, Delhi.25.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1811

FIR No. 591/20

PS: Tilak Nagar

U/s: 376-B/377 IPC

State Vs. Naval Kishore Khanna

25.08.2020

Fresh application for bail received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Naval Kishore Khanna.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Ritesh Oberoi, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Reply of IO be called for the next date of hearing.

The present case involved offence under section 376-B IPC. Hence, I deem it essential to serve notice upon the victim before deciding the present application.

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Bail Application No. 1811

FIR No. 591/20

PS: Tilak Nagar

U/s: 376-B/377 IPC

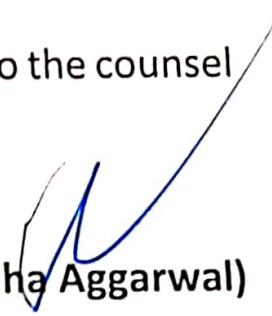
State Vs. Naval Kishore Khanna

25.08.2020

Let notice be issued to the victim through IO/SHO for the next date of hearing.

Be listed for consideration on the present bail application on **27.08.2020** before concerned Duty ASJ.

Copy of reply filed by the IO be sent in advance to the counsel for the applicant/accused.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 168

FIR No. 114/20

PS: Paschim Vihar East

U/s: 323/308/341/354/506/509 IPC

State Vs. Gajender @ Rahul

25.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused Vikrant.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Victim has joined the proceedings through video conference.

Sh. Sanjeev Sharma, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Arguments on the bail application heard on behalf of both the parties.

Be listed for orders at 4.00 P. M. today itself.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020

FIR no.114/2020
U/s 323/308/341/354/506/509 IPC
PS Paschim Vihar
State vs. Gajender @ Rahul

25.08.2020
(At 4.00pm)

ORDER

Present: Ms. Suchitra, Ld. Addl. PP for the State.
None for applicant/accused.

This is an application seeking anticipatory bail moved on behalf of applicant/accused Vikrant.

It is stated in the application that the main accused Gajender has already been granted regular bail and remaining two co accused have been granted anticipatory bail. It is further stated that the matter has already been settled with the complainant and quashing petition is to be filed before the Hon'ble High Court. MOU between the parties has also been annexed with the application.

Ld. APP for the State has vehemently opposed the application.

I have heard and considered the rival contentions and have perused the record.

Victim has also joined the proceedings. She has stated that she has settled the matter with the accused persons and she has no objection to the bail application. She further submits that accused Gajender is residing in the same locality where her shop is situated. However, accused Gajender is the main accused who has already been

Continued on page 2..

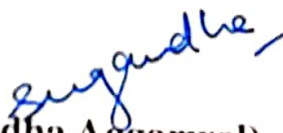
Sugandha

**FIR no.114/2020
U/s 323/308/341/354/506/509 IPC
PS Paschim Vihar
State vs. Gajender @ Rahul**

enlarged on bail. In these circumstances, present application is allowed. In the event of arrest, accused be released on furnishing a personal bond in the sum of Rs.20,000 with a surety of like amount. Applicant shall join and cooperate in the investigation as and when called for:

A copy of the order be sent to the concerned IO/SHO.

A copy of the order be sent to the Ld.Counsel for the applicant through e mail.


(Sugandha Aggarwal)
Duty Additional Sessions Judge-01, West,
Special Court Under POCSO Act,
THC, Delhi.25.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

FIR No. 509/20

PS: Moti Nagar

U/s: 376/406/506 IPC & Sec. 6 of POCSO Act

State Vs. Gurpreet Singh @ Nonu

25.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Gurpreet Singh @ Nonu.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

IO/SI has joined the proceedings through video conference.

Victim has also joined the proceedings through video conference.

Ms. Shashi Jaiswal, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

During the hearing on the bail application, ld. counsel for the applicant has sought adjournment stating that she wishes to file the audio conversion transcript on record.

Further, photocopy of certain medical documents of the parents of the applicant are also annexed with the application. Let the same be verified by the

Cont/....

FIR No. 509/20

PS: Moti Nagar

U/s: 376/406/506 IPC & Sec. 6 of POCSO Act


State Vs. Gurpreet Singh @ Nonu

25.08.2020

concerned IO/SHO and report be filed on the next date of hearing.

Victim has alleged during the hearing that she has given her statement under section 164 Cr. P. C. under the pressure of accused and his family members. Further, she has alleged that during investigation, IO has been compelling her to make compromise with the accused and IO/SI Rajni has given the access to the accused to meet the victim. The allegations made by the victim are serious in nature, specifically in an offence involving POCSO Act. Victim shall file her written affidavit mentioning the said facts which she has stated in the court today on or before next date of hearing.

Be listed for consideration on the present bail application on
02.09.2020.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1769

FIR No. 340/2020

PS: Nangloi

U/s: 392/394/397/411/34 IPC

State Vs. Vinod & Ors.

25.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Vinod.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Satender Kumar, Proxy counsel for the applicant/accused is present in the court.

Proxy counsel for the applicant/accused sought adjournment stating that main counsel is not available today.

As per paragraph 9 of the application, charge sheet in the present matter has already been filed.

Hence, application be listed along with the main charge sheet for consideration on 28.08.2020 before concerned Duty ASJ.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1690

FIR No. 481/20

PS: Khyala

U/s: 392/394/397/34 IPC

State Vs. Vishal @ Podda

25.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is a third application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Vishal @ Podda.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Nagender Singh, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Ld. counsel for the applicant has apprised the court that the chargesheet in the present matter has already been filed, but the same has not been committed.

Let the chargesheet be summoned along with the judicial file for the next date of hearing. The present application be listed along with the judicial file.

Ld. counsel for the applicant requests for the date of 02.09.2020.

At his request, the present application be listed for consideration on

02.09.2020.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1690

FIR No. 481/20

PS: Khyala

U/s: 392/394/397/34 IPC

State Vs. Vishal @ Podda

25.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is a third application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Vishal @ Podda.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Nagender Singh, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Ld. counsel for the applicant has apprised the court that the chargesheet in the present matter has already been filed, but the same has not been committed.

Let the chargesheet be summoned along with the judicial file for the next date of hearing. The present application be listed along with the judicial file.

Ld. counsel for the applicant requests for the date of 02.09.2020.

At his request, the present application be listed for consideration on

02.09.2020.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1809

FIR No. 752/20

PS: Nangloi

U/s: 392/376/506/34 IPC

State Vs. Laltesh @ Kalu

25.08.2020

Fresh application for bail received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Laltesh @ Kalu.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Rajesh Kumar, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

The present case involved offence under section 376 IPC. Hence, I deem it essential to serve notice upon the victim before deciding the present application.

Let notice be issued to the victim through IO/SHO for the next date of hearing. IO shall file his reply, if not already filed.

Be listed for consideration on the present bail application on **27.08.2020** before concerned Duty ASJ.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020

THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1808

FIR No. 570/20

PS: Tilak Nagar

U/s: 354/354 (D)/506/509 IPC

State Vs. Jagjeet Singh

25.08.2020

Fresh application for bail received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused Jagjeet Singh.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Mahesh Patel, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Sh. Ankit Batra, Ld. counsel for the complainant has joined the proceedings through video conference.

IO has filed the reply. Copy supplied to both the counsels.

Ld. counsel for the accused seeks pass over as he wants to go through the reply filed by the IO.

Hence, matter is passed over to 11.30 A. M.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Ball Application No. 1806

FIR No. 704/20

PS: Punjabi Bagh

U/s: 420/468/471 IPC

State Vs. Sumit Kumar @ Sumit Gupta

25.08.2020

Fresh application for bail received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused Sumit Kumar @ Sumit Gupta.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Nitin Mittal, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Reply filed by the IO. Counsel for the accused has acknowledged that he has received the copy of the same.

Arguments on the bail application heard on behalf of both the parties.

Be listed for order at 4.00 P. M. today itself.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020

FIR no.0704/2020
U/s 420/468/471 IPC
PS Punjabi Bagh
State vs. Sumit Kumar @ Sumit Gupta

25.08.2020
(At 4.00pm)

ORDER

Present: Ms. Suchitra, Ld. Addl. PP for the State.
None for applicant/accused.

This is an anticipatory bail application moved on behalf of applicant/accused Sumit Kumar @ Sumit Gupta.

Ld.Counsel has argued at length stating that the matter of civil nature has been given the colour of criminal complaint as the complainant has influence over the investigation agency of the west district. He has further argued that the applicant has never sold his trade mark to the complainant and in fact, the complaint in the present case could have been made only by the Registrar of Trade Mark and not by the complainant.

IO has given a detailed reply but has not mentioned the stage of investigation, whether the applicant is joining the investigation or not and whether the custodial interrogation of the applicant is required for any purpose or not. It is only stated that investigation is at initial stage.

In order to consider the anticipatory bail application, it is essential for the court to know about the above mentioned facts.

Continued on page 2..


**FIR no.0704/2020
U/s 420/468/471 IPC
PS Punjabi Bagh**

State vs. Sumit Kumar @ Sumit Gupta

Further, the allegation in the present matter is such that complainant shall also be heard before deciding the present application. In these circumstances, IO shall remain present in court on the next date of hearing to apprise the court about the above mentioned facts. Further, notice be also sent to the complainant through IO to join the proceedings on the next date of hearing.

Ld. Counsel has undertaken that accused shall join the investigation. He has also stated that accused is a permanent resident of Delhi. Considering the submissions made, interim protection is granted to the accused and no coercive steps shall be taken against the accused till the next date of hearing subject to the condition that he shall join and cooperate in the investigation as and when called for.

Be listed on 29.08.2020.


(Sugandha Aggarwal)
Duty Additional Sessions Judge-01, West,
Special Court Under POCSO Act,
THC, Delhi.25.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1804

FIR No. 665/20

PS: Rajouri Garden

U/s: 419/420/468/471/34 IPC & Sec. 14 of Foreigners Act

State Vs. Rajesh Kumar

25.08.2020

Fresh application for bail received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Rajesh Kumar.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Manoj Sonkar, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Reply filed by the IO. Counsel for the applicant/accused submits that he has received the copy of the same.

Arguments on the bail application heard on behalf of both the parties.

Be listed for orders at 4.00 P. M. today itself.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020

FIR no.665/20
U/s 419/420/468/471/34 IPC &14 Foreigner Act
PS Rajouri Garden
State vs.Rajesh Kumar
25.08.2020
(At 4.00pm)


ORDER

Present: Ms. Suchitra, Ld. Addl. PP for the State.
None for applicant/accused.

This is a regular bail application moved on behalf of applicant/accused Rajesh Kumar.

It is stated in the application that accused has been falsely implicated in the present case. During the arguments, the main point of argument was that the present accused was implicated in the present FIR on the basis of disclosure statement given by accused Ankit. Ld. Counsel has time and again argued that the main accused Ankit has already been enlarged on bail and therefore, the present accused be also released on bail. However, the act involved is grave in nature. It is essential to ascertain the grounds on which accused Ankit has been granted bail to decide the present application as that is one of the major ground of bail asserted in this application. The counsel for applicant shall place on record the copy of said bail order of accused Ankit on or before the next date of hearing.

Be listed for consideration on 27.08.2020.


(Sugandha Aggarwal)
Duty Additional Sessions Judge-01, West,
Special Court Under POCSO Act,
THC, Delhi.25.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS JUDGE-01
(WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1653

FIR No. 24/2020

PS: Patel Nagar

U/s: 406/448 IPC

State Vs. Krishan Kumar

25.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused Krishan Kumar.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. P. K. Garg, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

It is stated by the counsel for the applicant that IO has not called the applicant to join the investigation till today. However, the applicant is ready to join the investigation.

IO is not present in the court to clarify on the said aspect. IO shall remain present on the next date of hearing to clarify whether the applicant is cooperating in the investigation or not.

Be listed for consideration on the present bail application on **31.08.2020** before concerned Duty ASJ.

Till then, interim protection already given vide order dated 11.08.2020 shall be continued.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.25.08.2020